

12.52 hrs.

PUNJAB LEGISLATIVE COUNCIL  
(ABOLITION) BILL\*

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir I beg to move for leave to introduce a Bill to provide for the abolition of the Legislative Council of the State of Punjab and for matters supplemental, incidental and consequential thereto.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Punjab and for matters supplemental, incidental and consequential thereto.”

*The motion was adopted.*

SHRI GOVINDA MENON : Sir, I introduce the Bill.

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CENTRAL SALES TAX (AMENDMENT)  
BILL \*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956 and to provide for certain other matters.

MR. DEPUTY-SPEAKER : Motion moved :

“That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956 and to provide for certain other matters.”

श्री शिव चन्द्र झा (मधुबनी) : संविधान में टैक्शन की जो यूनिजन लिस्ट है उसके 92-ए के अनुसार, जो इन्टरस्टेट माल जाता है उस पर सेल्स टैक्स लगाने की बात है और इसी

तरह से जो स्टेट लिस्ट है उसके 54 में स्टेट को सेल्स टैक्स लगाने का हक है। तो मैं यह चाहता हूँ कि ये जो डिफरेंसेज आते हैं उनके लिए जरूरी हो जाता है कि 92-ए और 54 में सरकार उपयुक्त संशोधन कर ले और तब इस विधेयक को लावे। यही मुझे निवेदन करना था।

SHRI P.C. SETHI : We are bringing forward this Bill in view of the Ordinance which had to be issued on account of a court judgment. Therefore, this question does not arise. When the hon. Member goes into the merits of the Bill, we can consider this question.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956 and to provide for certain other matters.”

*The motion was adopted.*

SHRI P.C. SETHI : Sir, I introduced the Bill.

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STATEMENT RE. CENTRAL SALES TAX  
(AMMENDMENT) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Sales Tax (Amendment) Ordinance, 1969, as required under Rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Pleaced in Library. See No. LT—1359/69.]

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25.7.69.

†Introduced with the recommendation of the Vice-President acting as President.